

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 220
44(ND)2016

IN THE MATTER OF:

Vijay Shankar Singh

...

Applicant/Petitioner

Versus

**M/s. Grand Vision Tour & Travesl Pvt. Ltd.
& ors.**

...

Respondent

Under Section: 397/398

Order delivered on 12.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Rana Ranjit Singh, Adv. Vivek Kumar Singh, Adv. Ravish Singh, Adv. Rishabh Sachdeva, Adv. Abhilash Tripathy

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Documents are not uploaded on DMS. By way of sheer indulgence, one last opportunity is granted to them to do needful, failing which the Petition would be heard on the basis of the documents and material available on the record. There is also no appearance on behalf of the Respondents Nos. 1, 2 and 4. It is made clear that the proceeding qua the said Respondents are set ex parte.

List on 19.07.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**